

**MOTION ON ADDRESS BY THE  
PRESIDENT—contd.**

**Mr. Speaker:** Let me now go back to the Motion of Thanks on the President's Address, which had been held over.

Now, which are the amendments on which the House wants to divide?

**Shri T. E. Vittal Rao:** The numbers of those amendments are 21, 30 and 33.

**Shri Yajnik:** Amendment No. 51 also may be put to vote separately.

**Mr. Speaker:** Which one shall I put first? Which is the major one on which the House wants to divide?

**Shri A. K. Gopalan:** Amendment No. 33.

**Mr. Speaker:** I shall allow division. Hon. Members have not yet been allotted seats, and, therefore, the new mechanism cannot be worked today. If they do not want their names to be recorded, I can have a division with the new mechanism.

**Shri A. K. Gopalan:** Let us have the names also recorded.

**Mr. Speaker:** What I propose is this. Let hon. Members choose that amendment on which they want to divide and have their names recorded. As for the other amendments, I shall dispose of them by asking hon. Members to stand in their seats; or even the machine can be invoked.

I shall now put amendment No. 33 to vote.

The question is:

"That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take sufficient note of the grave and widespread dissatisfaction felt on account of the high prices of foodgrains, scarcity conditions in some parts of the country and the failure of the Government to make the country self-sufficient in the matter of food-grains."

Let the Lobby be cleared.

**Shri Mohamed Imam (Chitaldrug):** We do not know which way we should go, and where we should record our votes.

**Mr. Speaker:** I shall state all that. Hon. Members who are outside the House or inside the House here and there must come and occupy their seats in the House first.—

I shall now put the question again.

The question is:

"That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take sufficient note of the grave and widespread dissatisfaction felt on account of the high prices of foodgrains, scarcity conditions in some parts of the country and the failure of the Government to make the country self-sufficient in the matter of food-grains."

Division numbers of hon. Members are put down there in the Lobbies.

**The Minister of Finance (Shri T. T. Krishnamachari):** The 'Ayes' and 'Noes' boards are no longer there.

**Mr. Speaker:** No. They are there. The 'Ayes' are there to the right. They have been displaced now. All the same, there are three booths for 'Ayes' and three booths for 'Noes'. Now, all the Members have been given division numbers; and these division numbers are still there put down in the Lobby. Those hon. Members who want to support the amendment may kindly move to the right of me and go into one or the other of the three booths for 'Ayes' and vote there. Similarly, those who are against may go to my left and vote in one of other of the booths for 'Noes'.

*The Lok Sabha divided: Ayes 79;  
Noes 246.*

## Division No. 1 ]

## AYES

[15.36 hrs.]

Amjad Ali, Shri  
 Appa, Shri K. D.  
 Assar, Shri  
 Awasthi, Shri  
 Banerjee, Shri Pramathanath  
 Banerjee, Shri S. M.  
 Barua, Shri Hem  
 Beck, Shri Ignace  
 Bhadoria, Shri  
 Bharucha, Shri  
 Chandramani, Shri  
 Chaudhuri, Shri T. K.  
 Chavan, Shri D. R.  
 Dange, Shri S. A.  
 Dasgupta, Shri  
 Dharmalingam, Shri  
 Dige, Shri  
 Drohar, Shri  
 Dwivedy, Shri S. N.  
 Elias, Shri Muhammed  
 Gaikwad, Shri B. K.  
 Ghodasar, Shri  
 Ghose, Shri S.  
 Gopalan, Shri A. K.  
 Goray, Shri  
 Gupta, Shri Sadhan  
 Halder, Shri

Imam, Shri Mohamed  
 Iyer, Shri Easwara  
 Jadhav, Shri  
 Kamble, Dr.  
 Khadilkar, Shri  
 Kodyian, Shri  
 Kumbhar, Shri  
 Kunhan, Shri  
 Mahagonkar, Shri  
 Manay, Shri  
 Matera, Shri  
 Menon, Shri Krishna  
 Menon, Shri Narayanankutty  
 More, Shri  
 Mukerjee, Shri H. N.  
 Mullick, Shri B. C.  
 Murmu, Shri Paika  
 Nair, Shri Vasudevan  
 Nath Pal, Shri  
 Nayar, Shri V. P.  
 Panigrahi, Shri  
 Patmar, Shri K. U.  
 Parulekar, Shri  
 Parvathi Krishnan, Shrimati  
 Patel, Shri P. R.  
 Patil, Shri Bala Saheb

Patil, Shri U. L.  
 Prabhakar, Shri Naval  
 Proddhan, Shri B. C.  
 Punnoose, Shri  
 Rai, Shri Khuahwaqt  
 Raju, Shri V.  
 Ramam, Shri  
 Rao, Shri T. B. Vittal  
 Salunke, Shri Balasaheb  
 Sampath, Shri  
 Sharma, Shri H. C.  
 Singh, Shri B. R.  
 Singh, Shri L. Achaw  
 Singh, Shri Rajendra  
 Sivasaj, Shri  
 Sonule, Shri  
 Sugandhi, Shri  
 Supakar, Shri  
 Thakore, Shri M. B.  
 Tangamani, Shri  
 Vajpayee, Shri  
 Valvi, Shri  
 Verma, Shri Ramji  
 Warrnor, Shri  
 Yadav, Shri  
 Yajnik, Shri

## NOES

Abdul Lateef, Shri  
 Achal Singh, Seth  
 Achmamba, Dr.  
 Achar, Shri  
 Agadi, Shri  
 Ajit Singh, Shri  
 Alva, Shri Joachim  
 Ambalam, Shri Subbiah  
 Anjanappa, Shri  
 Arumugam, Shri R. S.  
 Ashanna, Shri  
 Ayyakkannu, Shri  
 Badan Singh, Ch.  
 Bagdi, Shri  
 Bajaj, Shri Kamalnayan  
 Bakliwal, Shri  
 Balakrishnan, Shri  
 Balmiki, Shri  
 Banerji, Shri P. B.  
 Banerji, Dr. R.  
 Banerjee, Shri S. K.  
 Bangshi Thakur, Shri  
 Bascrow, Shri  
 Barupal, Shri P. L.  
 Basappa, Shri  
 Basumatari, Shri  
 Bhagat, Shri B. R.  
 Bhagavati, Shri  
 Bhagwan Din, Shri

Bhakt Darshan, Shri  
 Bhargava, Pandit M. B.  
 Bhargava, Pandit Thakur Das  
 Bhatkar, Shri  
 Bhattacharyya, Shri  
 Bhogji, Shri  
 Birbal Singh, Shri  
 Borooah, Shri P. C.  
 Bose, Shri P. C.  
 Brahm Prakash, Shri  
 Brajeshwar Prasad, Shri  
 Chanda, Shri Anil K.  
 Chaturvedi, Shri  
 Chettiar, Shri R. Ramanathan  
 Choudhury, Shri C. L.  
 Choudhury, Shri S. C.  
 Chuni Lal, Shri  
 Damani, Shri  
 Damar, Shri  
 Dasappa, Shri  
 Das, Shri K. K.  
 Das, Shri N. T.  
 Das, Shri Ramdhani  
 Das, Shri Shree Narayan  
 Datar, Shri  
 Deb, Shri N. M.  
 Desai, Shri Morarji  
 Deahmukh, Shri K. G.  
 Dhondiba, Shri  
 Dindod, Shri

Dinesh Singh, Shri  
 Dube, Shri Mulchand  
 Gaekwad, Shri Fatesingh Rao  
 Ganapathy, Shri  
 Gandhi, Shri Feroze  
 Gandhi, Shri M. M.  
 Ghosh, Shri M. K.  
 Gohain, Shri  
 Gohokar, Dr.  
 Gounder, Shri Shanmugha  
 Gounder, Shri Doraiswami  
 Gupta, Shri C. L.  
 Hajarnavis, Shri  
 Harvani, Shri Ansar  
 Haada, Shri Subodh  
 Hazarika, Shri J. N.  
 Hukam Singh, Sardar  
 Iqbal Singh, Sardar  
 Jain, Shri A. P.  
 Jhunjhunwala, Shri  
 Jinachandran, Shri  
 Joshi, Shri A. C.  
 Jyotishi, Pandit J. P.  
 Kale, Shrimati A.  
 Kalika Singh, Shri  
 Kanungo, Shri  
 Kasliwal, Shri  
 Katak, Shri Lildher  
 Kayal, Shri P. N.

## NOES—contd.

Kedaris, Shri C. M.	Padalu, Shri K. V.	Shah, Shri Manvendra
Keshar Kumari, Shrimati	Pahadia, Shri	Sagnhu Charan, Shri
Keshava, Shri	Palaniandi, Shri	Sharma, Shri D. C.
Khadiwala, Shri	Palchoudhuri, Shrimati Ila	Sharma, Pandit K. C.
Khan, Shri Sadath Ali	Pande, Shri K. N.	Sharma, Shri R. C.
Khimji, Shri	Pande, Shri Sarju	Shastry, Shri H. L.
Kistaiya, Shri	Pangarkar, Shri	Shivananjappa, Shri
Kozarkar, Shri	Panna Lal, Shri	Shobha Ram, Shri
Krishna Chandra, Shri	Parmar, Shri Deenbandhu	Siddananjappa, Shri
Krishna, Shri M. R.	Patel, Shri N. N.	Singh, Shri A. K.
Krishnamachari, Shri T. T.	Patel, Shri Raieshwar	Singh, Shri D. N.
Krishnappa, Shri M. V.	Patil, Shri S. K.	Singh, Shri H. P.
Krishna Rao, Shri M. V.	Pattabhiraman, Shri	Singh, Shri K. N.
Lahiri, Shri	Pillai, Shri Thanu	Singh, Shri M. N.
Laskar, Shri N. C.	Prabhakar, Shri Naval	Sinha, Shri Anirudh
Laxmi Bai, Shrimati	Pragi Lal, Ch.	Sinha, Shri Gajendra Prasad
Mafta Ahmed, Shrimati	Radhamohan, Shri	Sinha, Shri K. P.
Majhi, Shri R. C.	Radha Raman, Shri	Sinha, Shri S. N.
Majitha, Sardar	Raghunath Singh, Shri	Sinha, Shri Serangdhar
Malaviya, Pandit Govind	Raghuramaiah, Shri	Sinha, Shri Satya Narayan
Malvia, Shri K. B.	Raj Bahadur, Shri	Sinha, Shrimati Tarkeshwari
Manaan, Shri	Rajiah, Shri	Sinhasan Singh, Shri
Mandal, Dr. Pashupati	Ramaswamy, Shri K. S.	Snatak, Shri Nardeo
Maniyangadan, Shri	Ram Saran, Shri	Sonawane, Shri
Manjula Devi, Shrimati	Rane, Shri	Soren, Shri
Mathur, Shri H. C.	Ranga, Shri	Subramanyam, Shri T.
Mathur, Shri M. D.	Rangaroo, Shri	Sultan, Shrimati Maimoona
Mehdi, Shri S. A.	Rao, Shri E. M.	Sunder Lal, Shri
Mehta, Shri J. R.	Rao, Shri Hanumanth	Suryanarayanamurthy, Shri
Melkote, Dr.	Rao, Shri R. J.	Swami, Shri V. N.
Minimata, Shrimati	Raut, Shri Bhola	Swaran Singh, Sardar
Mishra, Shri Bibhuti	Reddy, Shri Bali	Tahir, Shri Mohammed
Mishra, Shri L. N.	Reddy, Shri L. N.	Tayabji, Shri
Misra, Shri R. R.	Reddy, Shri Narapa	Tewari, Shri Dwarikanath
Mohideen, Shri Gulam	Reddy, Shri Rami	Thirumalah, Shri
Mohiuddin, Shri	Reddy, Shri Ramakrishna	Thirumal Rao, Shri
Munisamy, Shri N. R.	Roy, Shri Bishwanath	Thomas, Shri A. M.
Morarka, Shri	Rungsung Suiss, Shri	Thomas, Shri George
Murthy, Shri B. S.	Rup Narain, Shri	Tiwary, Pandit D. N.
Muthukrishnan, Shri	Sahodrabai, Shrimati	Umrao Singh, Shri
Nadar, Shri P. T.	Sahu, Shri Rameshwar	Upadhyay, Pandit Munishwar Dutt.
Naik, Shri Mohan	Salam, Shri Abdul	Upadhyaya, Shri Shiva Datt
Nair, Shri C. K.	Samanta, Shri S. C.	Varma, Shri B. B.
Nair, Shri Kuttikrishnan	Samant Sinhar, Dr.	Varma, Shri M. L.
Naldurgkar, Shri	Sambandam, Shri	Varma, Shri R. B.
Nanda, Shri	Sanganna, Shri	Vedakumari, Kumari M.
Nanjappan, Shri	Sankarapandian, Shri	Venkatavubaiiah, Shri
Naraindin, Shri	Sarhadi, Shri A. S.	Vyas, Shri R. C.
Narasimhan, Shri	Satish Chandra, Shri	Vyas, Shri Radhela
Narayanassamy, Shri	Satyabhama Devi, Shrimati	Wadiwa, Shri
Nathavani, Shri	Satyanarayana, Shri	Wasnik, Shri
Nasiker, Shri P. S.	Selku, Shri	Wodeyar Shri
Nehru, Shrimati Uma	Shah, Shrimati Jayaben	
Onkar Lal, Shri		

Mr. Speaker: Now, there are the other amendments, amendments Nos. 21, 30 and 51. I find that amendment No. 51 has not been moved.

Shri Yajnik rose—

Mr. Speaker: The hon. Member gets up now. He must have moved it earlier.

I will put the amendments separately.

The question is :

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to take note of the unanimous and express desire of the people of Maharashtra to so reorganise the state of Bombay as to form the State of Samyukta Maharashtra with Bombay as capital and the State of Maharashtra".

Those in favour will please say 'Aye'.

Some Hon. Members: 'Ayes'.

Mr. Speaker: Those against will please say 'No'.

Several Hon. Members: 'No.'

Mr. Speaker: I think the 'Noes' have it. The motion is negatived.

Some Hon. Members: The 'Ayes' have it.

Mr. Speaker: I will have the lobbies cleared.

Pandit Govind Malaviya (Sultanpur): May I make a submission, Sir. This is the time fixed for non-official Members' resolution and it is only once or twice in the session that this privilege is given to the non-official members. If there is other business to be conducted, may I suggest that it might be postponed now? The non-official resolution may be taken up and when it is finished, the other thing may be taken up. This precious right is now being impinged upon.

Mr. Speaker: The precious right will never disappear. If we start even at 4 o'clock, the non-official resolutions will go on till 6-30, till 2½ hours from the time the non-official business starts. There is no meaning in interrupting this during division. One division is over and two others will have to be concluded.

I would suggest to the hon. Members the other course of pressing the button—not now. I am only indicating to them the procedure. Immediately after the two minutes are over, I will call division. The hon. Members need not go to the lobbies. From the places they sit they will operate the buttons. Of course, the names will not be recorded. In one case the names have been recorded and here it is unnecessary. They must use both hands and push the knob and press the button simultaneously.

Order, order, please. Hon. Members will please resume their seats. After two minutes are over I will put the question once again and if there is still disagreement, I will call division and the hon. Members can vote from their own places, pushing the knob with one hand and pressing the button with the other. They will look at the disc and the red light will proceed from 1 to 12. The gong also will work here. Within that time they are to be pressed. If they do not press within that time, they will lose their votes. They will keep the pressure on till the gong strikes and the time is over.

Shri T. K. Chaudhuri (Berhampore): Here is one hon. Member, one of our colleagues, who is unable to vote because he has only one hand.

Mr. Speaker: In the case of disabled persons, an officer will come and record the vote. He need not press the button. If there be any other such hon. Members, they can send us their names. I shall send officer. (Interruptions.) Order, order. The result of the division is as follows:—

[15.40 hrs.]

[Division No. 2.]

Ayes 68; Noes 223.

The amendment was negatived.

Shri T. T. Krishnamachari: I am sorry. That we have not had enough experience. Even my colleague made a mistake. I would suggest that you might declare the

division null and void and order a regular division.

**Mr. Speaker:** The difference is so wide.

**Shri T. T. Krishnamachari:** In spite of that, it differs from the results of the last division and so I suggest that we have a regular division.

**Mr. Speaker:** The names are not going to be recorded here. (*Interruptions.*) Order, order. The names are not recorded and the margin also is so great and so, it is not necessary. Further, hon. Members here and there do make such mistake occasionally. When I say 'Ayes to the right and Noes to the left' some hon. Members on this go to vote and rush to the Ayes lobby because it is in front of them. Such mistakes occur and they are not deliberate.

**Shri Supakar:** One gentleman, it was pointed out, could not vote through this mechanism. (*Interruptions.*)

**Shri Nath Pai:** I want to make one submission.

**Mr. Speaker:** I will hear it. Order, order. The hon. Member, on whose behalf some other gentleman made representation that he had not got one hand, I understand, has voted with both the hands. Such representations are very wrong.

**Shri T. K. Chaudhuri:** May I make a submission? No officer came and so we pressed the notch with one hand and he pressed the button.

**Mr. Speaker:** Whatever may be the case, he ought not to have done so. The hon. Members need not help another. It is for the officer to take charge of such cases. Hereafter such irregularities will not be committed.

**Shri Radhelal Vyas (Ujjain):** Sir, on this bench, when we press the button, we do not get the light.

**Mr. Speaker:** He must press both.

**Shri Radhelal Vyas:** Yes, Sir, we pressed both. It is possible that our votes were not recorded.

**Mr. Speaker:** We get excited over small matters. I have announced the result of the division. Previously we decided on voice votes. Whether one vote or one button has worked or not, it is not going to affect very much the result. The result of the division is: Ayes 68; Noes 223; Abstentions 5. I may disregard them. I have already announced that the amendment is lost. Now, I shall put amendment No. 30 to the vote of the House.

**Shri Nath Pai:** You were kind enough to say that you would allow me to make my submission. Until we get used to this machine, I am afraid that we may have to go and vote in the lobbies and I suggest that we be allowed to do so... (*Interruptions.*)

**Mr. Speaker:** Order, order, There is no intention to spend away the time of the House. I shall now put the amendment to the House.

**Mr. Speaker:** The question is:

That at the end of the motion, the following be added, namely:—

"but regret that no reference to Goa has been made in the Address".

[Division No. 3]

[15.50 hrs.]

The Lok Sabha divided: Ayes 75; Noes 230.

The motion was negatived.

**Mr. Speaker:** The other amendments are not pressed and I need not put them.

The amendments were, by leave, withdrawn.

**Shri Nath Pai:** Sir, the total shown on the board is wrong; it should be 305 and not 405.

**Mr. Speaker** This mechanical device is to make sure that much time is not spent on the division. We are not responsible for the machine. We will ask the engineer to see to it. It is clear that the total is 305 and not 405. So far as we are concerned, the total does not matter. I am sure hon. Members must be interested in seeing that we get through the work. I shall now put the motion before the House.

The question is:

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 13th May, 1957."

*The motion was adopted.*

#### RESOLUTION RE: APPOINTMENT OF A SECOND PAY COM- MISSION

**Mr. Speaker:** Now, non-official business.

**Shri Warior (Trichur):** Mr. Speaker, Sir, I beg to move:

"This House is of opinion that a Second Pay Commission should be appointed to go into the question of the pay structure and service conditions of the Union Government employees so as to bring them in conformity with the country's ideal of socialist pattern of society."

In moving this resolution, Sir, I want to bring to your notice that a very important and vital matter is placed for the consideration of the honourable House. I am aware that this subject had been brought to the notice of this House once before, if I remember correctly, in July, 1955. That was a similar motion which was intended for the particular purpose of eradicating the disparity between the emoluments given in the services. The gulf between the lowest paid and the

highest paid in the services under the Government of India is so wide, and it had been the practice for a long time, that there is so much of discontent in the lower ranks of employees. That disparity must be removed as quickly as possible and some proportionate ratio brought about between the highest and the lowest emoluments given.

**Mr. Speaker:** Order, order. The hon. Member may kindly resume his seat.

#### DEATH OF SHRI H. G. PANT

**Mr. Speaker:** I have received information that an honourable sitting Member of this House, Pandit Har Govind Pant, has died in the Willingdon Hospital just now. He hails from Uttar Pradesh, Almora. He was born in 1885. He was an advocate. He was a member of the U.P. Legislative Assembly and a member of the Legislative Council. He was a member of the Constituent Assembly. He was also Deputy-Speaker of the U.P. Assembly. He took ill yesterday. There was some kind of an intestinal trouble; the doctor has not been able to say exactly what the trouble was. There was some kind of food poisoning or something; it is not clear. There were two persons affected, himself and his cook. The cook seems to have survived. So far as he is concerned, unfortunately for us, he has passed away. I request the hon. Members to stand in silence for a minute.

*The Members then stood in silence for a minute*

13.59 hrs.

**Mr. Speaker:** As a mark of respect to the departed soul it is usually customary to adjourn the House for the rest of the day.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 20th May, 1957.*